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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA No.71/1999

Date of order:16.2.1999

Chandra Prakash Chauhan S/o Shri Mathura Lal Ji, aged 42 years, resident of Panch Pahad, Bhawani Mandi, Distt. Jhalawar.

.. Applicant

Versus

1. Union of India through the Senior Superintendent, Post Offices, Kota.
2. The Director, Postal Services, Southern Region, Ajmer.

.. Respondents

Mr. Manish Bhandari, counsel for the applicant

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CORAM:

Hon'ble Mr. Ratan Prakash, Judicial Member

ORDER

Per Hon'ble Mr. Ratan Prakash, Judicial Member

It is a D.B. matter but as the D.B. is not being constituted presently, the learned counsel for the applicant has been heard on interim relief.

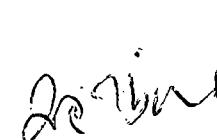
2. The grievance of the applicant is that a chargesheet was served on him on 2.2.98 and thereafter on a request made by the applicant the Inquiry Officer vide its order dated August, 1998 as at Ann.A6 issued directions to the respondent Department to supply the documents indicated as Annexure-A at page 29 of the OA sought for by the defence. However, vide its order dated 4.9.98 as at Ann.A1 the Inquiry Officer has given out that the aforesaid documents cannot now be supplied for the reasons given therein. The applicant made a representation to the competent authority on 7.10.98 (Ann.A7) which has not been disposed of so far.

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3. Accordingly, this OA is disposed of at this stage with a direction to the respondents to dispose of the representation of the applicant made to the competent authority as at Ann.A7 dated 7.10.98 within a period of 2 months from the date of receipt of a copy of this order by a speaking, detailed and reasoned order. Meanwhile the competent authority while directing the Inquiry Officer not to proceed with the inquiry till the disposal of the aforesaid representation would also take a decision about shifting of the present Inquiry Officer in the disciplinary proceedings and communicate the result to the applicant. Liberty is given to the applicant to approach the appropriate forum as per law if grievance still survives.

4. The OA stands disposed of accordingly at the stage of admission.

  
(RATAN PRAKASH)

JUDICIAL MEMBER